NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 30
CP/271(MB)2023

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **23.04.2024**

NAME OF THE PARTIES: SUSHRI SUSHILA RAJE HOLKAR V/s ACC LIMITED

Section 58(3) & 59 OF THE COMPANIES ACT, 2013

ORDER

1. Mr. Ankit Pitti, Ld. Authorized Representative for the Applicant present. Mr. Yash Dhruva, Ld. Counsel for Respondent No.1 present. Ms. Niharia Ahluwalia, Ld. Counsel intervenor present.
2. Ld. Counsel for the Respondent No.1 informs that copy of pleadings are yet to be served upon them by the Petitioners. Ld. Authorized Representative for the Petitioner undertakes to have it served.
3. Ld. Counsel for the Petitioner is directed to implead the intervenor as party Respondent. The Registry is directed to allow the Petitioner to carry out the necessary amendment. The intervenor is directed to serve the copy of the intervention Petition upon the learned Authorized Representative for the Petitioner.
4. List this matter on 07.06.2024.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/